

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: AT HYDERABAD.

O.A. 1211/93

Dt. of Decision: 13.4.1994.

Mrs. Qamrunnisa

.. Applicant.

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- 1. Government of India,
 Ministry of Agriculture,
 Department of Agriculture and
 Co-operation, Rep. by the
 Under Secretary to Govt. of India,
 (C.A.IV Section) Krishi Bhavan,
 New Delhi 110 001.
- 2. The Directorate of Oil Seeds Development, Ministry of Agriculture (Dept. of Agriculture and co-operation), Govt. of India, Telhan Bhavan, Himayatnagar, Hyderabad-500 029(AP), Rep. by its Director.
 ... Respondents.

Counsel for the Applicant : Mr. P.Naveen Rao

Counsel for the Respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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O.A.NO.1211/93.

INTERIM ORDERS

Dt: 13.4.94.

(AS PER HON' HLE SHRI JUSTICE V.NEELADRI RAO, VICE CHARMAN

Heard Shri P. Naveen Rao, learned counsel for the applicant and Shri N.R. Devaraj, learned standing counsel for the respondents.

- 2. This OA was filed praying for a declaration that the action of the respondents stagnate the applicant for 25 years in the initial category as arbitrary and unconstitutional and consequently to cant as Junior Stenographer or as LDC on the basis of her eligibility, suitability and qualifications with all consequential benefits.
- 3. It is pleaded for the applicant that she was recruited in the Group D (01055-17) about 25 years back. The further case of the applicant is that she passed Matriculation in 1974, Lower Typewriting in 1975, Telex Operator Examination in 1980, and Shorthand English Cower examination in 1981.
- on the instructions, Shri N.R. Devaraj, learned standing counsel for the respondents submitted that in R-2 organisation, more than 10 vacancies in the post of LDC were filled up. As per the recruitment rules, 10% of the posts of LDC which are in Group 'C' (Class-III) have to be filled up by

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promotion from Group 'D' (Class-III). Hence, in the circumstances, the 2nd respondent is directed to keep one post in the category of LDCs vacant until further orders in this OA. Post the OA for final hearing on 16.6.1994; for reaply in the meanwhile.

(R.RANGARAJAN)
MEMBER (ADMN.)

(V. NEELADRI RAO) VICE CHAIRMAN

DATED: 13th April, 1994. Open court dictation.

Deputy Registrar(J)CC

vsn

- 1. The Under Secretary to Govt.of India(C.A.IV Section)
 Krishi Bhavan, Ministry of Agriculture,
 Dept.of Agriculture and Co-operation, Govt.of India,
 New Delhi-1.
- 2. The Director, Directorate of Oil Seeds Development, Ministry of Agriculture (Dept.of Agriculture and Co-operation) Govt.of India, Telhan Bhavan, Himayatnagar, Hyd-29.
- 4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
- 5. One spare copy.

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TYPED BY COMPARED BY CHECKED BI APPROVED BY IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD THE HON'ELE MR.JUSTICE V.NEELADRI RAO VICE CHAIRMAN THE HON'BLE MR.A.B.GORTHI & MEMBER(AD) THE HON'BLE MR. TCCHANDRASEKHAR REDDY MEMBER (JUDL) THE HON'BLE MR.R.RANGARAJAN : M(ADMN) Dated:)3-4 -1994 ORDER/JUBGMENT M.A/R.A./C.A/No. in 1211/93. O.A.No. .OM.A.T (w.p.

Admitted and Interim Directions
Issued.

post n 16/6/44 for fine

Allowed -

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

